

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 1**

ITEM No 128  
C.P.(IB)/66(AHM)2021

**Order under Section 9 IBC**

**IN THE MATTER OF:**

Viral Enterprise

V/s

Sintex Industries Ltd

.....Applicant

.....Respondent

**Order delivered on 05.07.2021**

**Coram:**

Madan B. Gosavi, Hon'ble Member(J)

Virendra Kumar Gupta, Hon'ble Member(T)

**PRESENTS:**

For the Applicant : Dr, Kamlesh Vaidankar, Adv.

For the IRP/RP :

For the Respondent :

**ORDER**

It is brought to our notice that Corporate Debtor is already admitted in CIRP vide order dated 06.04.2021 in CP(IB) 848 of 2019, hence this matter stands disposed of with the liberty to Financial Creditor to approach to RP/IRP in that proceeding with his claim. In case, CIRP proceeding in that matter is set aside then the Operational Creditor is at liberty to get this proceeding revived again. In view of this **CP(IB) 66 of 2021 stands disposed-of.**

  
(VIRENDRA KUMAR GUPTA)  
MEMBER (TECHNICAL)

Prakash

  
(MADAN B GOSAVI)  
MEMBER (JUDICIAL)